IN THE COURT OF SH. ASHOK KUMAR, DUTY MM CUM ACMM-2, ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs Ashwani Tomar

FIR No. RC-17(A)/2018-CBI, DLI

U/s 120B r/w 511 r/w 420 IPC and 420/468/471 IPC.

12.06.2020

Present: Sh. Jai Hind Patel, Ld. PP for CBI.

SI Jai Prakash IO of the case.

Sh. Dinesh Sabarwal, Ld. Counsel for the

applicant/Accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submission of both parties heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by Court Official deputed by Ld. District Judge.

As per the order dated 09.06.2020 of Ld. Duty MM Sh. Harjyot Singh Bhalla, the IO was directed to verify the particulars of the bail bonds on the address provided by the counsel for accused. Thereafter the IO was directed to verify the same, file his report and send the same on the official email ID of the court. As per the reply regarding surety Rohit Kaushik, he does not have sound financial surety because his vehicle is still financed by the bank and in respect of the other surety Vinay regarding which report has not been filed by the IO. It is again submitted by the IO that vehicle of the surety is financed by the bank. In these circumstances on failure to comply the order of court, the bank is entitled to seize the vehicle which has been provided as proof of solvency. Hence, the counsel is directed to provide the surety with sound financial credential as per the order of the court. In these circumstances application is dismissed as withdrawn with liberty to file fresh.

Copy of this order be sent to the designated Computer Branch Official for this purpose who will retain the copy thereof to be filed before the concerned court. .Copy of order be provided to both parties. Copy of this order be also uploaded on the official Website of Delhi District Court.

(ASHOK KUMAR) DUTY MM CUM ACMM-2, ROUSE AVENUE COURT, NEW DELHI-12.06.2020

IN THE COURT OF SH. ASHOK KUMAR, DUTY MM CUM ACMM-2, ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs Deepak Talwar

FIR No. RC-DAI-2017-A-0036

U/s 120B/199/468/471/511/417 IPC

and 33/35/37 FRCA -2010

12.06.2020

Present: Sh. Jai Hind Patel, Ld. PP for CBI.

DSP Shyam Prakash IO of the case.

Sh. Tanvir Ahmad Mir, Ld. Counsel for the

applicant/Accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submission of both parties heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by Court Official deputed by Ld. District Judge.

I have heard on the reply to be given by IO on the bail bonds verification of the accused directed by Ld. Duty MM Sh. Harjyot Singh Bhalla on 09.06.2020. As per the order and as apprised by the parties, the accused is already on bail. IO has sought some time to verify the bail bonds because his office is closed due COVID-19 measures where he has received the documents/email concerning verification of documents provided on behalf of the accused. As per joint request list on 19.06.2020 whereon the IO will file reply of the bail bonds through email on the court's designated email ID and as per the order of Ld. Duty MM made on 09.06.2020 the IO shall retain the bail bonds in original and file the same alongwith the charesheet when the normal functioning of the court begins. In view of above, bail bonds of applicant/accused are extended till 19.06.2020.

Copy of this order be sent to the designated Computer Branch Official for this purpose who will retain the copy thereof to be filed before the concerned court. No separate endorsement of extension of the bail bonds has been done because of the prevailing scenario whereby the normal functioning of the court has been suspended till 14.06.2020.Copy of order be provided to both Copy of this order be also uploaded on the official parties. Website of Delhi District Court.

(ASHOK KUMAR) DUTY MM CUM ACMM-2, ROUSE AVENUE COURT, NEW DELHI-12.06.2020